

reserved vacancies as on 1.8.1996 was as given below :

Classification of Posts	'A'	'B'	'C'	'D'
Scheduled Castes	1	10	28	2
Scheduled Tribes	-	7	32	2
Total :	1	17	60	4

(c) to (f). The requisite information is being collected and will be placed on the table of the Sabha.

[English]

#### Power Grids/Stations in Delhi

3914. SHRI N.J. RATHWA : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government propose to set up some Power Grids/Stations in Delhi;

(b) if so, locations thereof;

(c) the expenditure to be incurred on each of these;

(d) the time by which these are likely to be set up; and

(e) the extent to which the power supply in Delhi is likely to be improved after setting up of these grids/stations?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) to (e). Do not arise in view of reply to (a) above.

[English]

#### Power Project in Kerala

3915. SHRI MULLAPALLY RAMACHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have given clearance to any power project proposed to be set up at Irinavee in Canannore district of Kerala;

(b) if so, the details and the estimated cost thereof;

(c) whether any time frame has been fixed for the commissioning of this project; and

(d) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No Power Project has been given techno-economic clearance by the Central Electricity Authority to be set up at Irinavee in Canannore District of Kerala.

(b) to (d). Do not arise.

#### Dismissal, Removal and Compulsory Retirement

3916. SHRI SOUMYA RANJAN : Will the PRIME MINISTER be pleased to state :

(a) the number of Government Servants given the penalty of dismissal, removal and compulsory retirement from service during the last three years; and

(b) the main reasons for awarding such a major penalty?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). Central Civil Services (Classification, Control and Appeal) Rules, 1965 provide for imposition of the penalty of dismissal, removal or compulsory retirement on a Government servant, for good and sufficient reasons, after an inquiry in accordance with Rule 14 of the aforesaid Rules. Before imposition any of the above penalties, consultation with the UPSC, wherever applicable, is also necessary. As the disciplinary authorities are spread all over India, the statistics in regard to number of employees who have been awarded any of the above penalties are not being monitored centrally.

#### Direct Entrants of IAS, IPS

3917. SHRI RAM SAGAR : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news item captioned "IAS, IPS may have fewer direct entrants: New proposal favours promotion of State-Cadre" appearing in the 'Times of India' dated September 1, 1996;

(b) if so, whether Government have taken any decision in the matter; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) Yes, Sir.

(b) and (c). Steps have been initiated to implement the decisions of the Supreme Court regarding computation of the Direct Recruitment and Promotion quotas for the All India Services.

#### Growth Rate

3918. SHRI JOACHIM BAXLA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether Raja Chelliah, the eminent economist,